

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'E': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, HON'BLE VICE PRESIDENT  
AND  
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No.9699/Del/2019  
Assessment Year : 2015-16**

<b>M/s Bhoj Raj Kansil &amp; Sons (HUF), 186, Anand Vihar, Pitampura, Delhi. PAN No. AAAHB0008D</b>	<b>Vs.</b>	<b>ITO, Ward 40(3) New Delhi.</b>
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(Appellant)

(Respondent)

Appellant by	:	None
Respondent by	:	Sh. M. Barnwal, Sr. DR

Date of hearing	:	<b>31.08.2021</b>
Date of pronouncement	:	<b>31.08.2021</b>

**ORDER**

**PER G.S. PANNU, V.P.**

This appeal by the assessee for the assessment year 2015-16 is directed against the order of Ld. CIT(A)-14, New Delhi dated 21.10.2019.

2. None appeared on behalf of assessee at the time of virtual hearing. The learned counsel for the assessee, vide its letter dated 24.08.2021, received by email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 31.08.2021.

Sd/-

**(SUCHITRA KAMBLE)**

**JUDICIAL MEMBER**

Dated: 31.08.2021

\*Kavita Arora, Sr. PS

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

**(G.S. PANNU)**

**VICE PRESIDENT**

By Order

Assistant Registrar,

ITAT, Delhi